

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.60862/2016

TATA Power Delhi Distribution Ltd.

Decree Holder

Versus

Manpreet Singh

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.60691/2016

MS JAINA PROPERTIES FINANCE LIMITED

Decree Holder

Versus

MS APY HOTELIERS PVT. LTD.

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.62542/2016

SMT. BUDHI (DECD)

Decree Holder

Versus

SH. PRABHATI RAM (DECD)

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.61755/2016

MS. SURABHI SAWHNEY

Decree Holder

Versus

ANKUR GULATI

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.62241/2016

MS. SUNITA SAWHNEY

Decree Holder

Versus

MS. URMIL ANAND

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.140/2017

CANARA BANK

Decree Holder

Versus

DAVINDER BHASIN

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Ankur Aggarwal, proxy counsel for Sh. Jeewan Prakash
Gupta, counsel for DH.
None for JD.

None joined the video conferencing on behalf of JD,
therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.141/2017

CANARA BANK

Decree Holder

Versus

SURINDER BHASIN

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Ankur Aggarwal, proxy counsel for Sh. Jeewan Prakash
Gupta, counsel for DH.
None for JD.

None joined the video conferencing on behalf of JD,
therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.349/2017

POONAM GUPTA

Decree Holder

Versus

MONEY LINE FINANCIAL SERVICES

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Ms. Jyoti Bakshi, counsel for DH.

None for JD.

Counsel for DH press for her application u/o XXI R.54 r/w
Section-151 CPC for issuance of warrants of attachment of rent.

Since Bailiff cannot be appointed during the virtual hearing,
hence, matter is adjourned.

Put up for further proceedings on 09/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.72/2018

SITA RAM SINGH (DECEASED)TH. LRS

Decree Holder

Versus

RAJENDER SINGH

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.594/2018

SATNAM CORRUGATINGS PVT LTD

Decree Holder

Versus

LOKPAL

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.74/2019

DELHI SC/ST/OBC MINORITIES AND HANDICAPPED
FINANCIAL AND DEVELOPMENT CORPORATION

Decree Holder

Versus

NARESH KUMAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.227/2019

CHANDER MALIK

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.198/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

Reena

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.252/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

SANJEEVAN SINGH

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.253/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

ASHWANI

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.254/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

DHARAMVIR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.374/2019

MAGNA PUBLISHING CO. LTD

Decree Holder

Versus

RITU MITTAL

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.403/2019

SHEELA HANDUJA

Decree Holder

Versus

KAMAL RAHEJA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.438/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

RAMWATI

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.443/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

RISHA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.464/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

ASHWANI KUMAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.23/2019

USHA JAIN

Plaintiff

Versus

NAMEET JAITLY

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.539/2019

HARKIRAT SINGH

Decree Holder

Versus

NARENDER KAUR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Hansleen Singh Sodhi, counsel for DH.

None for JD.

Counsel for DH request for an adjournment by stating that the reply to the application U/O IX R.13 CPC is ready, however, it could not be signed as the DH is a heart patient and is suffering from various ailments and has been advised by the doctor to stay at home due to the pandemic situation. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.634/2019

RAJ KISHOR

Decree Holder

Versus

NOOR HASAN ANSARI @ RAJU

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.635/2019

SATPAL

Decree Holder

Versus

JYOTI SHARMA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1499/2019

ABHAY FOOTWEAR PVT LTD

Plaintiff

Versus

ABBAS ROWTHER MOHIDEEN ZAKIR ABBAS

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Sudhir Sukhija, counsel for plaintiff.

None for defendant.

It is submitted that the defendant has not put any appearance and counsel for plaintiff does not have the Whatsapp mobile number and E-mail address of the defendant. Hence, matter is adjourned for normal physical hearing

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1513/2019

ABBAS ROWTHER MOHIDEEN ZAKIR ABBAS

Plaintiff

Versus

PIONEER ASSOCIATE

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Narender Kalra, counsel for plaintiff.

Counsel for plaintiff states that defendant has not been served in the matter. He further states that he will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the defendant.

Upon doing so, let summons of the suit and notice of application be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for further proceedings on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.653/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

MANJEET

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.654/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

RANI DEVI

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.655/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

PARDEEP

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.656/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

JYOTI

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.657/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

JITENDER

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.660/2019

GITA DEVI

Decree Holder

Versus

GHANSHYAM KUMAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.662/2019

TEK CHAND

Decree Holder

Versus

SUKHVIR SINGH

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Abhishek Sharma, counsel for DH.

Heard in the matter. Since process could not be issued and Bailiff cannot be appointed during the virtual hearing, hence, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.675/2019

ORIENTAL BANK OF COMMERCE

Decree Holder

Versus

MANOJ KUMAR VAID

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.735/2019

NARINDER PAL SINGH

Decree Holder

Versus

KARAN KASHYAP

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.736/2019

AMAZON DISTRIBUTOR PVT LTD

Decree Holder

Versus

AMR MEGAMART

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.790/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

PHOOL BANO

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.791/2019

BSES RAJDHANI POWER LTD

Decree Holder

Versus

SANTOSH

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Jasbir Singh, counsel for DH.

None for JD.

Counsel for DH request for an adjournment. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.812/2019

KOTAK MAHINDRA BANK LTD

Decree Holder

Versus

SANJAY

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1829/2019

HARINDER SINGH

Plaintiff

Versus

HARISHANKAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.856/2019

HDFC BANK LTD.

Decree Holder

Versus

DIVYA RAJENDER KUMAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.01/2020

PAWAN RAJNEESH SAMSHAN BHUMI SEV SAMITI

Plaintiff

Versus

DELHI DEVELOPMENT

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.260/2020

ANIL KUMAR PANDIT

Decree Holder

Versus

CORPORATE ORGANIZERS PVT LTD

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.261/2020

SUSHMA SONDHI

Decree Holder

Versus

ROHIT SHARMA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.262/2020

DTDC EXPRESS LTD

Decree Holder

Versus

MANGLAM TECHNOLOGIES

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Rakesh Kumar, counsel for DH.

None for JD.

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.289/2020

KUSH MAKHIJA

Decree Holder

Versus

RAKESH PODDAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. V.M. Popli, counsel for DH.

Heard in the matter. Since process could not be issued and Bailiff cannot be appointed during the virtual hearing, hence, matter is adjourned.

Put up for consideration on 09/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.418/2020

KULDEEP SINGH

Plaintiff

Versus

MOHIT KATHURIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.195/2018

USHA JAIN

Decree Holder

Versus

ASHA DUA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None for DH.

Ms. Geeta Vohra, counsel for JD no.1.

None joined the video conferencing on behalf of DH, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.930/2019

BHAGIRATHI RAWAT

Plaintiff

Versus

AVINASH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None for plaintiff.

Ms. K.B. Hina, counsel for defendant no.1 & 2.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608247/2016

RESIDENT WELFARE ASSOCIATION (REGD)

Plaintiff

Versus

GOVT. OF NCT OF DELHI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608801/2016

RESIDENT WELFARE ASSOCIATION

Plaintiff

Versus

OM PRAKASH ORS.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612143/2016

PARVINDER KAUR JAGGI

Plaintiff

Versus

KAVITA @ JYOTI SAHNI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Abhishek Kumar, counsel for plaintiff.

Sh. Hemant Kakkar, counsel for defendant.

Matter is listed for PE. Let evidence affidavit be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.672/2017

SATISH KUMAR

Plaintiff

Versus

RAJINDER SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.643/2019

GURNAM KAUR

Plaintiff

Versus

PARAMJEET SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606936/2016

SHAKUNTLA DEVI

Plaintiff

Versus

RAMESH KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 04/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.351/2017

RUBY KHANNA

Decree Holder

Versus

YASH PAL KHANNA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.61533/2016

SM T. SANTOSH CHOUDHERY

Decree Holder

Versus

KEDAR NATH VIJ THO. LRS PAKANJ VIJ

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.225/2019

HARKIRAT SINGH

Plaintiff

Versus

NARENDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- Sh. Hansleen Singh Sodhi, counsel for non-applicant/DH.
None for applicant/JD.

Counsel for non-applicant/DH request for an adjournment by stating that the reply to the application U/O IX R.13 CPC is ready, however, it could not be signed as the DH is a heart patient and is suffering from various ailments and has been advised by the doctor to stay at home due to the pandemic situation. At request, matter is adjourned.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610054/2016

KAMALJIT KAUR CHEEMA @ BABY

Plaintiff

Versus

MAMCHAND

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None for plaintiff.

Sh. Sumit Rajput, counsel for defendant no.1.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607778/2016

NIRMAL GOEL

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Counter-Claim NO.01/2016

RUCHI

Plaintiff

Versus

GOPI CHAND

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.602/2019

PRECIOUS ELECTROCHEM(INDIA) PVT LTD

Plaintiff

Versus

S.S. SILVERSTAR ACCESSORIES PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609827/2016

POONAM RANI

Plaintiff

Versus

PYAR KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606924/2016

GOPI CHAND

Plaintiff

Versus

BHIM SEN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606889/2016

KUSUM JAIN

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

Present: - Sh. Mayank Gupta, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Certain clarifications are required in the matter.

Put up for clarifications on 03/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.20/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.610892/2016 Pending in the court of Sh. Robinjeet Singh,
Ld. CJ.-03, West, THC, Delhi**

Jai Narayan Sharma

Plaintiff

Versus

Satya Narayan & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/08/2020

File is taken up on an urgent application U/O 39 R.1 & 2 CPC filed on behalf of plaintiff/applicant.

Present:- Sh. Amit Chauhan, counsel for plaintiff/applicant.

Plaintiff alleges that there is some illegal construction being carried out by the defendant no.2 in the common passage which pertains to installment of water tank.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

Upon doing so, let notice of the application be issued upon the defendants. Plaintiff is also directed to serve the copy of the application upon both the defendants personally or through Speed Post, Courier, etc. and file an affidavit of service before the next date of hearing.

Let reply be filed by both the defendants before the next date of hearing after supplying advance copy to the plaintiff.

Counsel for plaintiff prays that the defendants be restrained from carrying out further construction as there is probability of the application becoming infructuous on the next date of hearing.

In these circumstances, both the defendants are restrained from carrying out any further construction in the common passage till the next date of hearing.

Plaintiff is directed to supply the copy of this order to both the defendants.

Put up for arguments on the application on 07/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
Acting as link court of CJ-03, West, THC, Delhi
dt.20/08/2020

